

[Shri P. Namgyal]

- (3) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 819(E) in Gazette of India dated the 28th July, 1988, under subsection (3) of section 122 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT—6489/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1986-87.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT—6490/88]

- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mogul Line Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, See No. LT—6491/88]

- (7) A statement (Hindi and English versions) Explaining reasons for not laying the Annual Report and Audited Accounts of Shipping Corporation of India Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, See No. LT—6492/88]

- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road

Transport Corporation, Patiala, for the year 1985-86, under subsection (3) of section 35 of the Road Transport Corporation Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86.

- (9) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT—6493/88]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Rent Control (Amendment) Bill, 1988 which has been passed by the Rajya Sabha at its sitting held on the 30th August, 1988."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th August, 1988, agreed without any amendment to the Aircraft (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 5th August, 1988."

(iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

DELHI RENT CONTROL (AMENDMENT) BILL

[English]

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the Delhi Rent Control (Amendment) Bill, 1988, as passed by Rajya Sabha.

12.03 hrs.

PARLIAMENTARY COMMITTEES

[English]

SUMMARY OF WORK

SECRETARY-GENERAL : Sir, I beg to lay on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)-Summary of Work' (Hindi and English versions) pertaining to the period of 1 June, 1987 to 31 May, 1988.

(Interruptions)

MR. DEPUTY-SPEAKER : You first go to your seat.

(Interruptions.)

12.03½ hrs

COMMITTEE OF PRIVILEGES

[English]

Second Report

SHRI BIPIN PAL DAS (Tezpur) : I beg to lay on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

12 04 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

Thirteenth Report

SHRI BIPIN PAL DAS (Tezpur) : I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

(Interruptions)

MR. DEPUTY-SPEAKER : Now, Matters under Rule 377.

Shri R.P. Panika

(Interruptions)

12.05 hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) Demand for regular power supply to Mirzapur, Gianpur and Bhadohi in Uttar Pradesh to increase the production of carpets with a view to promote their exports

SHRI UMAKANT MISHRA (Mirzapur) : My parliamentary constituency Mirzapur and Bhadohi are the places